IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-61/14/ND/2017

In the matter of:

Kay International Ltd.

....PETITIONER

SECTION:

Under Section 14 (1)

Order delivered on 05.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Himanshu Harbola, Advocate

For the Respondent/Corporate Debtor : -

For the Intervener

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ORDER

The Proxy Counsel has appeared for the Ld. Counsel for the petitioner due to his personal inconvenience and seeks for an adjournment.

In view of the said representation, post the matter on 13.12.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-Sd1-

Surjit Singh 05.12.2017